

ITEM NO.116

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCriminal Appeal Nos.2221-2222/2023

ABHISHEK BANERJEE & ANR.

Appellant(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

([HIGH ON THE BOARD] [TO BE TAKEN UP BEFORE ITEM NO. 101 I.E., C.A.
NO. 3130/2015 ETC.])

WITH

C.A. Nos. 5160-5161/2023 (XII)

(FOR ADMISSION and I.R. and IA No.101095/2018-PERMISSION TO FILE
LENGTHY LIST OF DATES)

Cr1.A. No. 922/2024 (II-B)

(FOR EARLY HEARING APPLICATION ON IA 11284/2022

Date : 20-03-2024 These appeals were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Mr. S.V. Raju, A.S.G.
Mr. A.K. Panda, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Rajat Nair, Adv.
Ms. Nisha Bagchi, Adv.
Mr. Harish Pandey, Adv.
Mr. Guntur Pramod Kumar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Zoheb Hussain, Adv.

Mrs. Shally Bhasin, AOR

Mr. Kapil Sibal, Sr. Adv.
Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Adit Pujari, Adv.
Mr. Amit Bhandari, Adv.
Ms. Aprajita Jamwal, Adv.
Ms. Arshiya Ghose, Adv.
Mr. Vishwajeet Singh Bhatti, Adv.

Ms. Shubhangi Pandey, Adv.
 Ms. Tanvi Chuphal, Adv.
 Mr. Udayaditya Banerjee, AOR

For Respondent(s)

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 Mr. Zoheb Hussain, Adv.

Mr. Vikas Mehta, AOR
 Mr. Adith Nair, Adv.

Ms. Astha Sharma, AOR
 Mr. Nipun Saxena, Adv.
 Ms. Anju Thomas, Adv.
 Mr. Sanjeev Kaushik, Adv.
 Ms. Mantika Haryani, Adv.
 Mr. Shreyas Awasthi, Adv.
 Mr. Bhanu Mishra, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Criminal Appeal Nos.2221-2222/2023:-

1. Learned Senior counsel - Mr. Kapil Sibal appearing for the appellants submits that the Appellant No.1 (Mr. Abhishek Banerjee) is a Member of Parliament and is contesting the upcoming general elections.
2. He requests to adjourn the appeals till July, 2024
3. In view of the above, list the appeals on 10-7-2024.

Civil Appeal Nos.5160-5161/2023:-

1. Learned Senior counsel - Mr. Kapil Sibal submits on instructions that the appellant has recently undergone knee surgery and she is not in a position to even board the flight to go to Kolkata for interrogation purposes, if called by the Respondents - Directorate of Enforcement. He further submits that the Directorate

of Enforcement may interrogate the appellant at Chennai, where she resides.

2. Learned Senior counsel - Mr. Sibal may place on record the medical papers of the appellant after serving a copy thereof to the other side on the next date of hearing.

3. The learned Additional Solicitor General - Mr. S.V. Raju, appearing for the Directorate of Enforcement, in view of the above submissions made by the learned Senior counsel for the appellant, states that the appellant shall not be called for interrogation at Kolkata till the next date of hearing.

4. In view of the above, list the appeals on 10-7-2024.

Criminal Appeal No.922/2024:-

At the joint request made by the learned Senior counsel for the respondents - accused and the learned Additional Solicitor General for the Directorate of Enforcement, list the appeal on 10-7-2024.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)